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CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

**LIBRARY**

No. OA. 350/01253/2016

Date of Order: 15.11.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Archana Dey  
VS.  
S. E. Rly.

For the Applicant : Mr. PC Das, Counsel  
Ms. T. Maity, Counsel

For the Respondents : Mr. BL Gangopadhyay, Counsel

**Order (Oral)**

**Justice Shri Vishnu Chandra Gupta, Judicial Member**

Heard Id. counsel for applicant and Id. counsel for respondents.

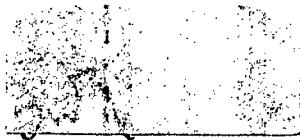
2. The applicant prays for the following reliefs:

"8(a) To pass an appropriate order directing upon the respondents to disburse the arrear fixed medical allowance in favour of the applicant who is an unmarried daughter of Late Renupada Dey, Ex-employee of South Eastern Railway with effect from 6.9.07 @ Rs. 100/- p.m. upto 31.8.08 and from 01.09.2008 to 31.12.1 @ Rs.300/- p.m. and with effect from 01.01.14 to 31.11.2015 @ Rs. 500/- p.m. in favour of the applicant in terms of the instruction of DOP & T dated 26.8.2011 and in terms of the representation undertaking submitted by the applicant contained in Annexure A-2 and A-4 of this O.A. within a specific period so that being a senior citizen of more than 65 years of age the applicant may not suffer under any circumstances along with all consequential arrear benefits with interest.

(b) To pass an appropriate order directing upon the respondents to disburse the arrear fixed medical allowance in favour of the applicant which she is entitled to in terms of Central Government Scheme as an old pensioners of all the senior citizen of India in light of the identical decision as passed by this Hon'ble Tribunal in O.A. No. 746 of 2013 vide order dated 07.05.2015 being Annexure A-6 of this OA."

*(Signature)*

3. The applicant is an unmarried daughter of the retired railway employee. It has been informed by the ld. counsel for applicant that entire dues claimed in the original application have been paid except the arrears of fixed medical allowance.
4. Learned counsel for respondents pointed out that the matter has already been referred to the authorities from making payment of arrears as claimed by the applicant.
5. Hence, we direct the authorities to make payment of arrears of fixed medical allowance, within a period of 2 months, in accordance with law.
6. With the above observation the OA is disposed of. No costs.



(Jaya Das Gupta)  
Administrative Member

(Justice Vishnu Chandra Gupta)  
Judicial Member

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